

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-191(PB)/2017

IN THE MATTER OF:

Reliance Commercial Limited

.... Applicant/petitioner

Vs.

Varaha Infra Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Shri R. Varadharajan,

Hon'ble Member(Judicial)

Ms. Deepa Krishan

Hon'ble Member (Technical)

For the Petitioner(s) : Shri Udayaditya Bannerjee, Adv.
Shri Soumyajit Nath, Adv.
Shri Shreyansh Rastogi, A.R.

For the Respondent(s) : Shri Rakesh Khanna, Sh. Nishant Menon,
Shri Abhishek Birthray, Shri Abhishek Verma,
Shri Mohit Shingvi, Advocates

ORDER

For Order, see (IB)-190(PB)/2017.

22.09.2017
V. Sethi